

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 4th OF AUGUST, 2025

WRIT PETITION No. 1577 of 2024

JYOTI AND OTHERS

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

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Appearance:

Shri Ramakant Awasthi - Advocate for petitioner.

Shri B.D. Singh - Deputy Advocate General for respondents/State.

Shri Mohan Sausarkar - Advocate for respondent No.4.

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WITH

WRIT PETITION No. 2820 of 2024

JAGDISH PRASAD KUSHWAHA AND OTHERS

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

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Appearance:

Shri Ramakant Awasthi - Advocate for petitioner.

Shri B.D. Singh - Deputy Advocate General for respondents/State.

Shri Mohan Sausarkar - Advocate for respondent No.4.

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WRIT PETITION No. 3563 of 2024

SANTOSH PATEL AND OTHERS

Versus

THE STATE OF MADHYA PRADESH AND OTHERS
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Appearance:

Shri Ramakant Awasthi - Advocate for petitioner.

Shri B.D. Singh - Deputy Advocate General for respondents/State.

Shri Mohan Sausarkar - Advocate for respondent No.4.

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WRIT PETITION No. 3899 of 2024

KALPANA PATEL

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

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Appearance:

Shri Ramakant Awasthi - Advocate for petitioner.

Shri B.D. Singh - Deputy Advocate General for respondents/State.

Shri Mohan Sausarkar - Advocate for respondent No.4.

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WRIT PETITION No. 6429 of 2024

MATADEEN PATEL

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

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Appearance:

Shri Ramakant Awasthi - Advocate for petitioner.

Shri B.D. Singh - Deputy Advocate General for respondents/State.

Shri Mohan Sausarkar - Advocate for respondent No.4.

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ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Learned counsel for petitioners seeks leave to withdraw the petitions reserving the right of the petitioners to challenge the award under Section 3(G)(6) of the National Highway Act, 1956.

The petitions are dismissed as withdrawn.

All rights and contentions of the parties are reserved.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

vibha

(VINAY SARAF)
JUDGE